

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

ITEM No.10  
**C.P. (IB)No.52/BB/2022**

**IN THE MATTER OF:**

Nippon Lift Asset Management Ltd. ... Petitioner  
v.  
Chandrashekar Hariharan ... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 28.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Bhibas V. Kittur  
Resolution Professional : Shri Raghuram Manchi  
For the Respondent : Shri Srivatsa

**ORDER**

1. Heard Shri Bhibas V. Kittur, learned Counsel for the Petitioner, Shri Raghuram Manchi, learned RP and Shri Srivatsa, learned Counsel for the Respondent/Personal Guarantor.
2. The learned Counsel for the Respondent/Personal Guarantor requests time to file their reply to the report of RP. He is permitted to file the same within two weeks, after service on the other side.
3. List the C.P. on **10.01.2023.**

  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

  
**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**

**Puja**